

HIGH COURT OF MADHYA PRADESH
BENCH AT INDORE

FORM - 'E'
Form of Supply of Information to the Applicant
[Rule 4(3)]

No. RTIA/DR-HCIND/ **3695**

Indore, Dated 11th July, 2013

From:

The Additional Registrar,
State Public Information Officer,
High Court of M.P., Bench at Indore.

To,

Mr. Manoj Kumar Shrivastava
53, Bhagat Singh Nagar,
Sanwer Road,
INDORE (M.P.).

Please refer to your application (Inwarded on 26/06/2013) registered at our I.D. No.06/2013-14, addressed to the undersigned regarding supply of information as to the action taken on the application dated 30/04/2013 submitted by you in the office and also sent to the Registrar General/Hon'ble Acting Chief Justice regarding non-listing of W.P. No.7247/2007(s) before the Hon'ble Court, and the same is furnished as below for reference under Rule 3 of the High Court of M.P. (Right to Information) Rules, 2006 as upon being satisfied, the requested information does not appear to fall in one or more of the categories listed in section 8 & 9 of the Right to Information Act 2005.

As per the information furnished by the office with regard to your application dated 30/04/2013 submitted in the office and to the Registrar General/Hon'ble Acting Chief Justice as stated above, the status of the same is as under:-

- 01-** Your application dated 30-04-2013 / 01-05-2013 (in original) as referred to above was received at Indore Bench Registry on 17/06/2013 from Main Registry, High Court of M.P. Jabalpur vide Memo No.Q/R.J.-II dated 11/06/2013.
- 02-** W.P. No.7247/2007(s) as referred to in your application was not listed on 30/04/2013 because Hon'ble Lordship, to whom the case was assigned at that time, was not available in Indore.
- 03-** Your application dated 30-04-2013 / 01-05-2013 was processed & placed by the office before Hon'ble the Administrative Judge of this Bench Registry whereupon, it was directed to be filed.


(A.V. MANDLOI)

ADDITIONAL REGISTRAR
STATE PUBLIC INFORMATION OFFICER,
HIGH COURT OF M.P.
BENCH AT INDORE